IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH

CNR No: PHHC011484682026

2026:PHHC:205328

CRM-M-51385 of 2026 (O&M)
210 Date of Decision: 23.11.2026

Shah Alam @ Sehlam

..Petitioner

Versus

State of Punjab

..Respondent

Sr. No.	Particular	
1.	The date when the judgment is reserved	20.11.2026
2.	The date when the judgment is pronounced	23.11.2026
3.	The date when the judgment is uploaded on the website	23.11.2026
4.	Whether only operative part of the judgment is pronounced or full judgment is pronounced	Full
5.	The delay, if any, of the pronouncement of full judgment and reasons thereof	Not applicable.

CORAM: HON'BLE MS. JUSTICE SHALINI SINGH NAGPAL

Argued by: Mr. G.S. Randhawa, Advocate
for the petitioner.

Mr. Hardeep Singh Wadhwa, DAG Punjab.

SHALINI SINGH NAGPAL, J.

1. Petitioner seeks regular bail in case vide FIR No.018 dated 01.04.2025, under Sections 111 and 61(2) BNS and 3, 4 and 5 of Explosive Act, 1907 (as amended by Act of 2001) (Section 111 BNS of 2023 and Section 25 of Arms Act 1959 deleted vide rapat No.21 dated 22.04.2025) Police Station State Operation Cell, Amritsar District Intelligence Wing (CID). This is the second petition seeking regular bail. First petition was dismissed as not pressed on 24.04.2026.

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2. The FIR discloses that on 01.04.2025, when SI Harpreet Singh was present at the office of Counter Intelligence Amritsar, secret information was received that Sehlam son of Sakoor, resident of village Baduli, Police Station Silki, District Saharanpur, Uttar Pradesh, was hatching a conspiracy to target Government infrastructure on the instructions of Pakistan Intelligence Agency 'ISI', through terror attacks in various cities of Punjab and other states, for disturbing peace and harmony. He had also involved his cousin Jaiveer Tyagi @ Javed son of Salim and other unknown persons to carry out the terror attacks. Further, that Jaiveer Tyagi had retrieved a consignment of hand grenade and Arms/Ammunition from Amritsar and was waiting at a particular place, to carry out a major attack. On the information FIR was recorded and police party reached the disclosed place where co-accused Jaiveer Tyagi @ Javed was seen standing on the edge of the road with a black kit bag on his shoulders. On seeing the police party he tried to flee but was apprehended. During search, 01 hand grenade ARGES Green Colour was recovered from a cardboard box in the black colour kit bag of Jaiveer Tyagi @ Javed.

3. During interrogation, Jaiveer Tyagi @ Javed disclosed that he was directly in touch with his cousin Sehlam @ Shah Alam who was presently residing in Dubai. He disclosed further that in February 2025, Shah Alam told him that he had close links with Pak Intelligence Agency 'ISI' and had been arranging consignments of explosives and arms/ammunition from Pakistan to supply them further to criminals of various States. He also disclosed that on 01.04.2025, on the directions of Shah Alam, he retrieved hand grenade from the Amritsar area to carry out a

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Grenade Attack at Police Post, Basti Jodhewal, Ludhiana, for Rs. 50,000/-. After defusing the hand grenade, containing 250 Gms. of explosives, the sample parcels were sent to Forensic Science Laboratory, Punjab, SAS Nagar. As per report of FSL, presence of Trinitrotoluene (TNT) and Cyclonite (RDX) were found in the contents of the parcels.

4. Petitioner was then arrested from Chhatrapati Shivaji Maharaj International Airport, Mumbai by Airport Authorities pursuant to a Look Out Circular issued by Punjab Police against him and made over to Police Station, Sahara Mumbai (Maharashtra). During interrogation, he disclosed that he was in contact with Malik resident of Pakistan through social media, who was working at the behest of Pakistan Intelligence Agency 'ISI' and said Malik had asked him to arrange a Grenade attack at Police Post, Basti Jodhewal, Ludhiana, for which he involved his cousin Jaiveer Tyagi, who promised to accomplish the grenade attack for Rs.50,000/-. Thereafter, Malik shared a You Tube video link for training of hand grenade use, which he shared with his cousin brother. On 01.04.2025, Jaiveer Tyagi retrieved hand grenade from a unknown person sent by Malik to carny out the attack and was arrested. Mobile phone recovered from possession of the co-accused was sent for analysis.

5. Learned counsel for the petitioner submits that there was no direct allegation against the petitioner, who had been falsely implicated on allegations of conspiracy. Petitioner was nominated as an accused, on the disclosure statement of co-accused. The hand grenade was recovered from co-accused and no recovery was effected from the petitioner, who was admittedly outside India and was arrested at Mumbai Airport. Petitioner's

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disclosure statement was recorded in Punjabi, although he was native of Uttar Pardesh and did not understand Punjabi, thus, showing that the disclosure statement was fabricated. Prosecution failed to establish the source, supplier and complete chain of the hand grenade consignment. Electronic evidence was not conclusively authenticated. The alleged You Tube video was not shown to have been created by the petitioner. Petitioner, thus, deserved to be enlarged on bail.

6. Learned State counsel has opposed the prayer for regular bail submitting that credible evidence was collected during the course of investigation indicating that petitioner was in constant touch with co-accused, through his mobile phone and had been imparting training to him regarding use of the hand grenade. Petitioner was acting on the directions of one Malik of Pakistan, who had links with Pakistan Intelligence Agency 'ISI'. He was involved in anti-national activities and given the serious nature of allegations, he did not deserve the concession of bail.

7. Although, petitioner is in judicial custody w.e.f. 24.08.2025, period of custody alone is not the determining factor for grant of concession of regular bail. Discretion is required to be exercised by the Court, considering the nature of allegations against the petitioner, the evidence collected by the prosecution agency, his position, means and standing, the possibility of his evading the trial and tampering with evidence, as also the larger interest of the society. As revealed in the status report, during the course of investigation, mobile phone recovered from Jaiveer Tyagi @ Javed (petitioner's cousin) who was apprehended in possession of a hand grenade from the area of Taran Wala Pal, Amristar, shows that he was

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directly in touch with the petitioner who used to share photographs of hand grenade and videos of training in hand grenade to co-accused. Voice messages of petitioner Shah Alam have also been found in the said mobile phone. Besides, co-accused Jaiveer Tyagi @ Javed sent to the petitioner location of Amritsar from where he received the hand grenade. Offences like the present one are targeted at the security and sovereignty of the nation. Apprehension of the prosecution that petitioner can abscond and again indulge in anti-national activities once released on bail, has foundational basis in the facts of the case. Sufficient material has been collected by the Investigating agency, *prima-facie* showing his involvement in the offence. In view of the gravity of allegations against the petitioner, no case for grant of regular bail is made out.

8. Dismissed.

9. Nothing observed hereinabove shall be taken as an expression of opinion on merits of the case.

All the pending miscellaneous applications, if any, stand disposed of.

(SHALINI SINGH NAGPAL)
JUDGE

23.11.2026
reema
Whether speaking/reasoned : Yes
Whether reportable : No

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